## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 27/(MAH)/2016

## ORDER

CORAM:

CP 27/241/NCLT/MB/MAH/2016 SHRI M. K. SHRAWAT

1. From the side of the Petitioner a representative seeking adjournment on personal ground.

ATTENNENCE CLUMFORDER SHEET OF THE HEARING OF MUMBAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31 07.2017 The admissibility of the permission to place on record Additional Affidavit. The admissibility of the

NAME Additional Afficient shall be monsidered at the time of next hearing. Meanwhile, the Additional Affidavit can be submitted before this Bench. The petitioner, if deemed fit, can file a reply boveriApoble Additionah Affidavit. Popy to be served on the other side.

SEGTIANOPETE 2408-2015. ACT: 241 of the Companies Act, 2013.

DESIGNATION S. No. (Pate: 31,07,2917, WAANUN i/6) ADV.

PRA(MI WAZALWAA)

PETITIONE Member (Judicial)

Mr. Rajiv Singh apr

Ms. Simantini Molite

1/6 Ms. Solonun 16.

With Ms. Solonun 16.

Respondent

No. 3

No. 3

No. 3

No. 3

No. 3

## ORDER CP 27/241/NCLT/MB/MAH/2016

- 1. From the side of the Petitioner a representative seeking adjournment on personal ground.
- 2. No objection has been raised by the Respondent Counsel, however, seeking permission to place on record Additional Affidavit. The admissibility of the Additional Affidavit shall be considered at the time of next hearing. Meanwhile, the Additional Affidavit can be submitted before this Bench. The petitioner, if deemed fit, can file a reply covering the Additional Affidavit, copy to be served on the other side.
- 3. Adjourned to 24-08-2017.

Sd/-

M.K. SHRAWAT

Date: 31.07.2017 Member (Judicial)